

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "I-1": NEW DELHI
BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
(Through video Conferencing)

ITA No. 1462/Del/2015
(Assessment Year: 2010-11)

IMI Norgren Herion Private Limited, A-62, Sector-63, Noida PAN: AAAC17776A (Appellant)	Vs.	Deputy Commissioner of Income Tax, Circle-12(1), New Delhi (Respondent)
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Assessee by :	Shri Rishabh Malhotra, AR Ms. Shubhangi Arora, AR
Revenue by:	Shri M. Barnwal, Sr. DR, CIT DR
Date of Hearing	15/01/2021
Date of pronouncement	15/01/2021

ORDER

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee against order of the Dy. Commissioner of Income Tax,-12(1), New Delhi dated 30.12.2014 for Assessment Year 2014-11.
2. When the matter is called up for hearing the assessee submitted a letter dated 12.01.2021 wherein, it is submitted that assessee has already opted for settlement of the dispute involved in this appeal Under The Direct Taxes Vivaad Se Vishwas Scheme, 2020 by filing Form No. 1 and 2. Subsequently, form No. 3 as per section 5(1) of the Vivaad Se Vishwas Scheme, 2020 was also issued to the company on 08.01.2021.
3. In view of the above facts the appeal of the assessee is dismissed as withdrawn.
4. Accordingly, appeal of the assessee is dismissed.
5. Order pronounced in the open court on 15/01/2021

-Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

-Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated: 15/01/2021
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi